

Commerce and Industry and China Council for Promotions of International Trade to develop and expand trade relations between the two countries;

(b) if so, the different fields in which Indo-China trade is proposed to be expanded;

(c) the specific commodities identified for export and for import; and

(d) the details thereof ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) Yes, Sir.

(b) Under the Agreement, FICCI and CCPIT have agreed to exchange and distribute information and materials concerning new products, new technologies and new processes in production in their respective countries (i) to assist each other in mutual cooperation in promotion of consultancy services and joint ventures and (ii) to assist each other in holding economic and trade exhibitions and specialised fairs in each other's country.

(c) and (d). This Agreement does not identify specific commodities for export and import between the two countries.

Fiscal Policy to Curb Black Money

946. SHRI CHINTAMANI JENA :

SHRI MOHANBHAI PATEL :

Will the Minister of FINANCE be pleased to state :

(a) whether Government are considering to introduce a long term fiscal policy to curb black money;

(b) if so, the details thereof; and

(c) the time by which the policy will be introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). The Report of the National Institute of Public Finance and Policy on "Aspects of Black Economy in India" has been released to

the Press with a view to encourage a public debate on it. Copies have also been sent to all Members of Parliament. Suggestions so received will be considered for drawing up a long term fiscal policy to curb black money.

Non-Payment by Companies/Traders to Tobacco Growers

947. SHRI V. SOBHANADREESWARA RAO : Will the Minister COMMERCE be pleased to state :

(a) whether it is a fact that tobacco growers are yet to get crores of rupees dues from traders;

(b) if so, the outstanding dues company/trader-wise for the last three years; and

(c) the action taken by Government for payment of dues to the growers ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) According to complaints received by the Tobacco Board from the growers, an amount of Rs. 1.57 crore is payable to the growers by the trade in respect of Tobacco sold before the introduction of the Auction System in 1984-85.

(b) The details of outstanding dues are given below :—

S. No.	Name of the Co.	Amount due as on 7-11-85 (Rs. lakhs)
1	2	3
1.	M/s Sree Sanjaya Tobacco Co.	10.81
2.	Kandimolla Raghavaiah Co.	19.29
3.	Intigrated Tobacco Traders Pvt. Ltd.	1.01
4.	Komminela Venkateswara Rao and Co.	2.11
5.	Sree Durga Tobacco Co.	40.48
6.	Sree Lakshmi Tobacco Co.	42.16

1	2	3
7.	Globe Leave Tobacco Enterprises.	39.33
8.	Vijaya Shanti Enterprises.	0.14
9.	Ambika Tobacco Enterprises.	0.25
10.	Sri Vijayalakshmi Tobacco Co.	0.47
11.	Thirumala Enterprises	1.72

(c) Besides given notices and cancellation of registration wherever necessary, the Tobacco Board has not renewed the registration of the defaulting firms for 1984 and 1985 in respect of the companies at S. No. 4 to 11. Other companies have given an undertaking to clear the dues shortly.

The Tobacco Board Act, 1975 has been amended recently to provide for

prosecution for contravention of the regulations made under the Act and to provide for enhanced penalties for contravention thereof. Further, there is no scope for companies defaulting in payment to the growers in the auction system introduced last year.

Recommendations of Pande Committee on Leather and Leather Manufacturers

948. SHRI K.S. RAO : Will the Minister of COMMERCE be pleased to state :

(a) the recommendations of Pande Committee on leather and leather manufacturers; and

(b) the action taken so far on the recommendations of the Committee ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) and (b). A statement is given below.

Statement

Recommendation	Action taken
1. A professional study of the system of collection and marketing of raw hides and skins in India may be commissioned by Government.	A study has been Commissioned through CLRI, Madras.
2. The ISI standard defining finished leather should be made realistic and the export incentives should be applicable to the finished leather so defined.	Finished leather for export has been re-defined as per IS : 8170-1979 Guidelines for identification of finished leather for export w.e.f. 1-9-1985.
3. While there is adequate availability of leather resources in India to achieve the Seventh Plan targets, it would be desirable to import finished leather from bovine hides and skins free of duty.	Duty free import of bovine finished leather under OGL has been permitted.
4. A five year announcement, to coincide with the Seventh Plan, should be made for duty free imports under OGL, of raw hides and skins, wet blue chrome tanned and crust leather including splits and sides.	Duty free import under OGL of raw hides and skins, wet blue chrome tanned and crust leather including splits and sides thereof has been permitted.
5. As the Review Committee consisted of diverse interests, including representatives of the trade and industry, it was felt that its recommendations with regard to the exports policy and export incentives should be confined to broad indications	